

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 7
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India

.... Applicant/petitioner

Vs.

Era Infra Engineering Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 09.10.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS:

For the Respondent:

Mr. Krishnendu Dutta, Ms. Padmaja Kaul, Mr.
Yugank Goel & Ms. Aishwarya Chaudhary, Advs.
for ICICI Bank

ORDER

CA-997(PB)/2018

Notice of the application.

Mr. Datta, learned counsel for the applicant states that a copy of the application has already been served on the Resolution Professional. However, the RP is not present in response to service of advance notice. Let service be effected dasti.

List on 16.10.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)